The Societies Registration (Uttar Pradesh Amendment) Act, 1975

Act 52 of 1975

Keyword(s):
Registration, Registrar, Certified Copy, Registered Address, Union, Land Mortgage, Co-operative, Registrar, Deputy Registrar, Power of Registrar

THE SOCIETIES REGISTRATION (UTTAR PRADESH AMENDMENT) ACT, 1975

(U. P. Act No. 52 of 1975)

[Authoritative English Text of the Society Registration (Uttar Pradesh Sanshodhan) Adhiniyam, 1975]

AN ACT

further to amend the Societies Registration Act, 1860, in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Twenty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Societies Registration (Uttar Pradesh Amendment) Act, 1975.

(2) It extends to the whole of Uttar Pradesh.

2. In the Societies Registration Act, 1860 as amended in its application to Uttar Pradesh, hereinafter referred to as the principal Act, for section 3, the following section shall be substituted, namely:—

"3. (1) Upon such memorandum and certified copy being filed along with particulars of the address of the Society's office which shall be its registered address, by the Secretary of the Society on behalf of the persons subscribing to the memorandum, the Registrar shall certify under his hand that the Society is registered under this Act. There shall be paid to the Registrar for every such registration a fee of one hundred rupees:

Provided that the Registrar may, in his discretion, issue public notice or issue notice to such persons as he thinks fit inviting objections, if any, against the proposed registration and consider all objections that may be received by him before registering the Society.

(2) Notwithstanding anything in sub-section (1) the Registrar shall refuse to register a society, if after giving it an opportunity of showing cause against such refusal, he is satisfied that—

(a) the name of the society is identical with that of any other society previously registered under this Act;

(b) the name of the society sought to be registered uses any of the words, namely, 'union', 'State', 'Land Mortgage', 'Land Development', 'Co-operative', 'Gandhi', 'Reserve Bank' or any words expressing or implying the sanction, approval or patronage of the Central or any State Government or any word which suggests or is calculated to suggest any connection with any local authority or any corporation or body constituted by or under any law for the time being in force, or is such as is otherwise likely to deceive the public or the members of any other society previously registered under this Act;

(c) any one or more of the objects of the society sought to be registered is not an object mentioned in sections 1 and 20; or

[For statement of Objects and Reasons, please see Uttar Pradesh Gazette, Extraordinary, dated August 22, 1975.

Passed in Hindi by the Uttar Pradesh Legislative Assembly on July 28, 1975 and by the Uttar Pradesh Legislative Council on July 30, 1975.

Received the Assent of the President on October 6, 1975 under Article 201 of the Constitution of India and was published in the Uttar Pradesh Gazette, Extraordinary, dated October 10, 1975.]
(d) its objects are contrary to any other law for the time being in force.

**Explanation**—In this Act, the word 'Registrar' means a person appointed as such by the State Government, and includes an Additional Registrar, Joint Registrar, Deputy Registrar, or Assistant Registrar, on whom all or any of the powers of Registrar under this Act are conferred by general or special order of the State Government."

### Insertion of new section 3-A.

3. **After section 3 of the principal Act, the following section shall be inserted,** namely:—

"3-A. (1) Subject to the provisions of sub-section (2), a certificate of registration issued under section 3 shall remain in force for a period of two years from the date of issue:

Provided that a certificate issued before the commencement of the Societies Registration (Uttar Pradesh Amendment) Act, 1974 (hereinafter in this section referred to as the said Act), shall remain in force for a period of two years from the date of such commencement.

(2) A Society registered under section 5, whether before or after the commencement of the said Act, shall on application made to the Registrar within one month of the expiration of the period referred to in sub-section (1) and on payment of the fee specified in sub-section (3), be entitled to have its certificate of registration renewed for two years at a time:

Provided that in the case of a society registered before the commencement of the said Act, the Registrar shall refuse to renew the certificate of registration if after giving it an opportunity of showing cause against such refusal, he is satisfied that any of the grounds mentioned in sub-section (2) of section 3 exist in respect thereof.

(3) There shall be paid to the Registrar with every application for renewal of the certificate of registration—

(a) a fee of ten rupees, if such application is filed within the period specified in sub-section (2);

(b) an additional fee of five rupees, if such application is filed within one month of the date of expiration of the period specified in sub-section (2); and

(c) an additional fee at the rate of two rupees per month or part thereof, if such application is filed beyond one month of the expiration of the period specified in sub-section (2).

(4) Every application for renewal of the certificate of registration shall be accompanied by the certificate sought to be renewed unless dispensed with by the Registrar on the ground of its loss or destruction or other sufficient cause.

(5) A society which fails to get its certificate of registration renewed in accordance with this section within one year from the expiration of the period for which the certificate was operative shall become an unregistered society:

Provided that the Registrar may, for sufficient cause, allow an application for renewal more than one year after the expiration of the period for which the certificate was operative on payment of a fee of fifty rupees.

(6) Where a certificate of registration is renewed in accordance with sub-section (2) or sub-section (5) such renewal shall operate from the date of expiration of the period for which the certificate was operative."

### Amendment of section 4.

4. **Section 4 of the principal Act shall be renumbered as sub-section (1) thereof, and after sub-section (1) as so renumbered, the following sub-section shall be inserted,** namely:—

"(2) Together with list mentioned in sub-section (1) there shall be sent to the Registrar a copy of the memorandum of association including any alteration, extension, or abridgement of purposes made under
section 12, and of the rules of the society corrected up to date and certified by not less than three of the members of the said governing body to be a correct copy and also a copy of the balance-sheet for the preceding year of account."

5. After section 4 of the principal Act, the following section shall be inserted, namely:

"4-A. A copy of every change made in rules of the society and intimation of every change of address of the society, certified by not less than three of the members of the governing body shall be sent to the Registrar within thirty days of the change."

6. After section 12 of the principal Act, the following sections shall be inserted, namely:

"12-A. Any society registered under this Act may, with the consent of not less than two-thirds of the total number of its members, change its name by resolution passed at a general meeting convened for the purpose.

12-B. (1) Notice in writing of every change of objects made under section 12 or of name made under section 12-A signed by the secretary and any three other members of the society shall be sent to the Registrar.

(2) Where the Registrar is satisfied that the provisions of this Act in respect of objects or name of society and in respect of change of objects or name, as the case may be, have been complied with, he may subject to the provisions of section 12-C register the change of name which shall have effect from the date of such registration.

12-C. The change in the objects or name of a society shall not affect any rights or obligations of the society, nor render defective any legal proceedings by or against the society, and any legal proceeding which might have been continued or commenced by or against it by its former name may be continued or commenced by or against it by its new name.

12-D. (1) Notwithstanding anything contained in this Act, the Registrar may, by order in writing, cancel the registration of any society on any of the following grounds:

(a) that the registration of the society or of its name or change of name was contrary to the provisions of this Act or of any other law for the time being in force;

(b) that its activities or proposed activities have been or are or will be subversive of the objects of the society or opposed to public policy:

Provided that no order of cancellation of registration of any society shall be passed until the society has been given a reasonable opportunity of altering its name or object or of showing cause against the action proposed to be taken in regard to it.

(2) An appeal against an order made under sub-section (1) may be preferred to the State Government within one month from the date of communication of such order.

(3) The decision of the State Government under sub-section (2), shall be final and shall not be called in question in any court."

7. In section 13 of the principal Act, for the words, "chief building of the society" the words, "registered office of the society" shall be substituted.
11. In section 19 of the principal Act—

(i) for the words "on payment of a fee of one rupee for each inspection" the words "on payment of such fee as the State Government may, by notification in the Official Gazette fix" shall be substituted; and

(ii) for the words "on payment of two annas for every hundred words of such copy or extract", the words "on payment of such fee as the State Government may, by notification in the Official Gazette fix" shall be substituted.

12. After section 21 of the principal Act, the following sections shall be inserted, namely—

22. (1) The Registrar may, by written order, require any society to furnish in writing such information or document within such time, being ordinarily not less than two weeks from the date of receipt of the order by the society, as he may specify in the order in connection with the affairs of the society or any documents filed by the society under this Act.

(2) On receipt by the society of an order under sub-section (1), it shall, be the duty of the President, Secretary or any other person authorised in this behalf to furnish such information or documents.

23. (1) Without prejudice to the provisions of sub-section (2) of Audit. section 4 or of section 22, where the Registrar is of opinion that it is necessary or expedient so to do, he may, by written order, require any society to furnish its accounts or a copy of a statement of receipts and expenditure for any particular year duly audited by a Chartered Accountant:

Provided that the Registrar may, at the request of society permit it to have such accounts and statement audited by any other person approved by him.

(2) If the society fails to furnish the documents referred to in sub-section (1) within the period specified in the order or within such extended period as the Registrar may from time to time allow, the Registrar may cause the accounts of such society audited for the said year and may recover the cost of such audit from that society.

(3) If the society neglects or refuses to make its accounts or other documents available for audit under sub-section (2) or, in the opinion of the Registrar, otherwise fails to provide requisite facilities to have the audit made with due expedition, the Registrar may proceed to take action under section 24.

24. (1) Where on information received under section 22 or otherwise, or in circumstances referred to in sub-section (3) of section 23, the Registrar is of opinion that there is apprehension that the affairs of a society registered under this Act are being so conducted as to defeat the objects of the society or that the society or its governing body by whatever name called, or any officer thereof in actual effective control of the society is guilty of mismanaging its affairs or of any breach of fiduciary or other like obligations, the Registrar may, either himself or by any person appointed by him in that behalf, inspect or investigate into the affairs of the society or inspect any institution managed by the society.

(2) It shall be the duty of every officer of the society when so required by the Registrar or other person appointed under sub-section (1) to produce any books of account and other records of or relating to the society which are in his custody and to give him all assistance in connection with such inspection or investigation.

(3) The Registrar or other person appointed under sub-section (1) may call upon and examine on oath any officer, member or employee of the society in relation to the affairs of the society and it shall be the duty of every officer, member or employee, when called upon, to appear before him for such examination.
(4) On the conclusion of the inspection or investigation, as the case may be, the person, if any, appointed by the Registrar to inspect or investigate shall make a report to the Registrar on the result of his inspection or investigation.

(5) The Registrar may, after such inspection or investigation, give such directions to the society or to its governing body or any officer thereof as he may think fit, for the removal of any defects or irregularities within such time as may be specified and in the event of default in taking action according to such directions, the Registrar may proceed to take action under section 12-D or section 13-B, as the case may be.

25. (1) The prescribed authority may, on a reference made to it by the Registrar or by at least one-fourth of the members of a society registered in Uttar Pradesh, hear and decide in a summary manner any doubt or dispute in respect of the election or continuance in office of an office-bearer of such society, and may pass such orders in respect thereof as it deems fit.

(2) Where by an order made under sub-section (1), an election is set aside or an office-bearer is held no longer entitled to continue in office or where the Registrar is satisfied that any election of office-bearers of a society has not been held within the time specified in the rules of that society, he may call a meeting of the general body of such society for electing such office-bearer or office-bearers, and such meeting shall be presided over and be conducted by the Registrar or by any officer authorised by him in this behalf, and the provisions in the rules of the society relating to meetings and elections shall apply to such meeting and election with necessary modifications.

(3) Where a meeting is called by the Registrar under sub-section (2), no other meeting shall be called for the purpose of election by any other authority or by any person claiming to be an office-bearer of the society.

Explanation—For the purposes of this section, the expression ‘prescribed authority’ means an officer or court authorised in this behalf by the State Government by notification published in the Official Gazette.

26. Where a society accepts a gift or donation of money or property of any other kind from any person for a specific purpose, it shall not use the money or other property gifted or donated or any part thereof for any other purpose without the written consent of the Registrar who shall refuse such consent except when he is satisfied that the purpose for which the gift was made is incapable of execution by the society.

27. Any person who—

(a) wilfully makes or causes to be made a false entry in, or any omission from, the list or any statement or copy of rules or of alteration in rules or other information sent to the Registrar under section 4 or section 4-A;

(b) wilfully fails to furnish any account or statement referred to in sub-section (1) of section 23 or furnishes in compliance with the said sub-section particulars which are false and which he either knows or believes to be false or does not believe to be true;

(c) neglects or refuses to make its accounts or other documents available for audit as required by sub-section (9) of section 23;

(d) wilfully fails to produce any books of accounts or other records as required by sub-section (2) of section 24;

(e) wilfully fails to appear before the Registrar or other person appointed by him or otherwise contravenes the provisions of sub-section (8) of section 24;

shall be punishable with fine which may extend to two thousand rupees.

28. No Court inferior to that of a Magistrate of the first class shall try an offence punishable under this Act nor shall cognizance of any such offence be taken except on a complaint made by the Registrar or any other person authorised in writing by him by general or special order in that behalf.
29. (1) The Registrar may accept from any person against whom a reasonable suspicion exists that he has committed any offence punishable under section 27 or against whom a prosecution under that section has been instituted, a sum of money by way of composition fee for the offence which such person is suspected or accused to have committed.

(2) On the payment of such composition fee the suspected person if in custody, shall be discharged and no further proceedings shall be taken against him, and if prosecution of such person had been instituted, the composition shall have the effect of his acquittal.

30. Fees payable under the provisions of this Act shall be paid in such manner as may be prescribed by rules.

31. No suit, prosecution or other legal proceeding shall lie in any court against the State Government, the Registrar or against any person appointed for inspection or investigation under section 24, for anything in good faith he or intended to be done under this Act or the rules made thereunder.

32. (1) Any notice, order or requisition meant for a society or for the governing body thereof to be issued by the Registrar may be served on the Secretary of the society, and service on the Secretary be as effectual as if the same had been served on every member of the society or, as the case may be, on every member of the governing body thereof, unless the Registrar otherwise directs.

(2) The sending of such notice, order or requisition to the secretary of the society by registered post at its registered office shall amount to sufficient service thereof on the society.

33. (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) All rules made under this Act shall, as soon as may be, after they are made, be laid before each House of the State Legislature while it is in session, for a total period of thirty days extending in its one session or more than one successive sessions and shall unless some later date is appointed, take effect from the date of their publication in the Official Gazette, subject to such modifications or annulments as the two Houses of the Legislature may, during the said period agree to make, so however, that any such modification or annulment shall be without prejudice to validity of anything previously done thereunder.”
THE SOCIETIES REGISTRATION (UTTAR PRADESH AMENDMENT) ACT, 1978

[U. P. ACT NO. 26 OF 1979]

[*Authoritative English Text of the Society Registrikaran (Uttar Pradesh Sanshodhan Adhiniym, 1979) (Uttar Pradesh Adhiniyam Sankhya 26 of 1979)]

AN ACT

further to amend the Societies Registration Act, 1860 in its application to Uttar Pradesh

IT IS HEREBY enacted in the Thirtieth Year of the Republic of India as follows:—

1. This Act may be called the Societies Registration (Uttar Pradesh Amendment) Act, 1979.

Short title.

*[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette, (Extraordinary), dated December 12, 1978].

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on May 5, 1979 and by the Uttar Pradesh Legislative Council on May 22, 1979).

[Received the assent of the President on July 9, 1979, under Article 201 of the Constitution of India and was published in Part I(a) of the Legislative Supplement of the Uttar Pradesh Gazette Extraordinary, dated July 16, 1979.]
2. In section 3 of the Societies Registration Act, 1860 as amended in its application to Uttar Pradesh (hereinafter referred to as the principal Act), in subsection (2), after clause (d), for the Explanation, the following proviso shall be substituted, and be deemed always to have been substituted, namely:

"Provided that the State Government may in exceptional circumstances, for reasons to be recorded permit any society to use the word ‘Union’ or the word ‘Gandhi’ in its name, and thereupon, the use of that word in the name of the society shall not be a ground for refusal to register or to renew the certificate of registration of such society."

3. After section 3-A of the principal Act, the following section shall be inserted, namely:

"3-B. If any question arises whether any society is entitled to get itself registered in accordance with section 3 or to get its certificate of registration renewed in accordance with section 3-A, the matter shall be referred to the State Government, and the decision of the State Government thereon shall be final."

4. After section 5 of the principal Act, the following section shall be inserted, namely:

"5-A. (1) Notwithstanding anything contained in any law, contract or other instrument to the contrary, it shall not be lawful for the governing body of a society registered under this Act or any of its members to transfer, without the previous approval of the court, any immovable property belonging to any such society.

(2) Every transfer made in contravention of sub-section (1) shall be void.

Explanation I—The word ‘court’ shall have the meaning assigned to it in section 13.

Explanation II—The expression ‘transfer’ shall for the purposes of this section mean—

(a) a mortgage, charge, sale, gift, or exchange;

(b) lease for a term exceeding five years;

(c) irrevocable licence.”

5. In section 12-A of the principal Act, after the words “two-thirds of the total number of its members”, the words “and with the previous approval of the Registrar in writing” shall be inserted.

6. In section 12-D of the principal Act, in sub-section (1), in clause (a) for the word “was” the word “is” shall be substituted.

7. For section 21 of the principal Act, the following section shall be substituted, namely:

“21. In this Act, the word ‘Registrar’ means a person appointed as such by the State Government, and includes an Additional Registrar, a Joint Registrar, Deputy Registrar, or Assistant Registrar, on whom all or any of the powers of the Registrar under this Act are conferred by general or special order of the State Government.”
N o. 941(2)/XVII-V-1...1(Ka)27-1983

Dated Lucknow, April 30, 1984

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Society Registration (Uttar Pradesh Sanshodhan) Adhiniyam, 1984 (Uttar Pradesh Adhiniyam Sankhya 11 of 1984) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 29, 1984:

THE SOCIETIES REGISTRATION (UTTAR PRADESH AMENDMENT) ACT, 1984

[U. P. ACT NO. 11 OF 1984]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Societies Registration Act, 1860 in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Thirty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Societies Registration (Uttar Pradesh Amendment) Act, 1984.

2. In section 3 of the Societies Registration Act, 1860, hereinafter referred to as the principal Act, for the words “one hundred rupees” the words, “one hundred fifty rupees” shall be substituted.

3. In section 3-A of the principal Act—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) Subject to the provisions of sub-section (2), a certificate of registration issued under section 3 shall remain in force for a period of five years from the date of issue:

Provided that a certificate issued before the commencement of the Societies Registration (Uttar Pradesh Amendment) Act, 1984 (hereinafter in this section referred to as the said Act), shall remain in force for a period of five years from the date of such commencement on payment of the difference of the fees specified under sub-section (3) and the fees already paid.”
(b) in sub-section (2), for the words, “two years”, the words “five years” shall be substituted;

(c) in sub-section (3), in clause (a), for the words “ten rupees”, the words, “rupees twenty-five” shall be substituted;

(d) for sub-section (4), the following sub-section shall be substituted, namely:

“(4) Every application for renewal of the certificate shall be accompanied by a list of members of the managing body elected after the registration of the society or after the renewal of certificate of registration and also the certificate sought to be renewed unless dispensed with by the Registrar on the ground of its loss or destruction or any other sufficient cause.”

4. In section 4 of the principal Act, in sub-section (1) the following proviso shall be inserted, namely:

“Provided that if the managing body is elected after the last submission of the list, the counter signatures of the old members, shall, as far as possible, be obtained on the list. If the old office bearers do not countersign the list, the Registrar may, in his discretion, issue a public notice or notice to such persons as he thinks fit inviting objections within a specified period and shall decide all objections received within the said period.”

5. In section 12-D of the principal Act —

(a) in sub-section (1), after clause (b), the following clause shall be inserted, namely:

“(c) that the registration or the certificate of renewal has been obtained by misrepresentation or fraud.”

(b) for sub-sections (2) and (3), the following sub-sections shall be substituted, namely:

“(2) An appeal against an order made under sub-section (1) may be preferred to the Commissioner of the Division in whose jurisdiction the Headquarter of the Society lies, within one month from the date of communication of such order.

(3) The decision of the Commissioner under sub-section (2) shall be final and shall not be called in question in any court.”

6. The existing section 15 of the principal Act shall be re-numbered as sub-section (1) thereof, and after sub-section (1) so re-numbered, the following sub-section shall be inserted, namely:

“(2) Every society shall maintain a register of members giving such particulars as may be prescribed.”

7. In section 20 of the principal Act, after the words “established for the promotion of” and before the word “science”, the words, “Khadi and Village Industry, Panchayat Industry, Rural Development,” shall be inserted.

8. In section 24 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:

“(3-A) The Registrar or other person appointed under sub-section (1) may, if in his opinion it is necessary for the purpose of inspection or investigation, seize any or all the records including account books of the society.

Provided that any person from whose custody such records are seized shall be entitled to make copies thereof or to take extracts therefrom in the presence of the person having the custody of such records.”

9. In section 27 of the principal Act, for clause (a), the following clause shall be substituted, namely:

“(a) fails to furnish the list of managing body or other information required to be furnished under section 4 or 4-A or willfully makes or causes to be made a false entry in, or any omission from, the list or any statement or copy of rules or any alteration in rules or other information sent to the Registrar under the said section 4 or section 4-A.”

By order,

G. B. SINGH,
Sachiv.
ursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Act Registrikaran (Uttar Pradesh Sanshodhar) Adhiniyam, 1994 (Uttar Pradesh Sankhya 23 of 1994) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 30, 1994.

THE SOCIETIES REGISTRATION (UTTAR PRADESH AMENDMENT) ACT, 1994

[U. P. ACT NO. 23 OF 1994]

(As passed by U. P. Legislature)

AN ACT

further to amend the Societies Registration Act, 1860 in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Forty-fifth Year of the Republic of India as follows:

1. (1) This Act may be called the Societies Registration (Amendment) Act, 1994.

   (2) It shall extend to the whole of Uttar Pradesh.

   (3) It shall be deemed to have come into force on August 8, 1994.
3. In section 3-A of the principal Act,—

(a) in sub-section (3),—

(i) in clause (a) for the words “twenty five” the words “one hundred” shall be substituted;

(ii) in clause (b) for the words “five rupees” the words “twenty rupees” shall be substituted;

(iii) in clause (c) for the words “two rupees” the words “ten rupees” shall be substituted;

(b) in the proviso to sub-section (5) for the words “fifty rupees” the words “two hundred rupees” shall be substituted.

4. (1) The Societies Registration (Uttar Pradesh Amendment) Ordinance, 1994 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

N. K. NARANG,
Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Society Registrikaran (Uttar Pradesh Sanshodhan) Adhidyam, 2000 (Uttar Pradesh Adhiniyam Sankhya 8 of 2000) as passed by the Uttar Pradesh Legislature and assented to by the Governor on January 11, 2000.

THE SOCIETIES REGISTRATION (UTTAR PRADESH AMENDMENT) ACT, 2000

(U.P. ACT No. 8 of 2000)
[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Societies Registration Act, 1860 in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Fiftieth Year of the Republic of India as follows :

1. (1) This Act may be called the Societies Registration (Uttar Pradesh Amendment) Act, 2000.

(2) It shall be deemed to have come into force on November 25, 1999.

2. In section 3 of the Societies Registration Act, 1860, hereinafter referred to as the principal Act, in sub-section (1),

(a) for the words "five hundred rupees", the words "one thousand rupees" shall be substituted;

(b) for the existing provision the following provision shall be substituted, namely :

"Provided that the State Government may, by notification in the official Gazette, increase from time to time the fee payable under this sub-section:

Provided further that the Registrar may, in his discretion, issue public notice or issue notices to such persons as he thinks fit inviting objections, if any, against the proposed registration and consider all objections that may be received by him before registering the society."

3. In section 3-A of the principal Act,

(i) in sub-section (3), for clauses (a), (b) and (c) the following clauses shall be substituted, namely:

"(a) a fee equal to the registration fee payable under section 3 or rupees two hundred, whichever is less, if such application is filed within the period specified in sub-section (2):

Provided that the State Government may, by notification in the Official Gazette, increase from time to time the fee payable under this clause subject to the condition that the fee so increased shall not exceed the registration fee payable under section 3;

(b) an additional fee of forty rupees or such higher fee not exceeding one-fifth of the fee payable under clause (a) as may be notified by the State Government, if such application is filed within one month of the date of expiration of the period specified in sub-section (2); and

(c) an additional fee at the rate of twenty rupees per month or part thereof, or such higher additional fee per month not exceeding half of the additional fee payable under clause (b) as may be notified by the State Government, if such application is filed beyond one month of the expiration of the period specified in sub-section (2)."

Short title and commencement
Amendment of section 3 of Act no. 21 of 1860
Amendment of section 3
(II) in sub-section (5), in the proviso for the words "two hundred rupees" the words "four hundred rupees" or such higher fee not exceeding ten times of the additional fee payable under clause (6) of sub-section (3) as may be notified by the State Government from time to time shall be substituted.

4. (1) The Societies Registration (Uttar Pradesh Amendment) Ordinance, 1999 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

Y. R. TRIPATHI,

Pramukh Sadhiv.